

(b) if so, the details thereof and in such a situation whether Government is considering a proposal to revoke the said Act in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (b) In the context of the Public Interest Litigation (PIL) viz. WP (Crl) No. 129 of 2012 filed in Supreme Court alleging extra judicial killings in Manipur through fake encounters by the State Police and Security Forces during the past, the Supreme Court vide its order dated 4.1.2013 constituted a three-member Commission headed by Justice N. Santosh Hegde to probe the six cases of alleged fake encounters. The Commission has submitted its report to the Supreme Court on 1.4.2013 which is yet to be made public. The matter is sub-judice.

#### **Unpreparedness to deal with natural calamities**

399. SHRI M.P. ACHUTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the National Disaster Management Authority (NDMA) is not equipped to deal with natural calamities even after eight years of its existence;

(b) if so, the details thereof and reasons therefor; and

(c) whether the NDMA could play any commendable role in dealing with the floods that ravaged Uttarakhand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The primary responsibility for management of disaster rests with the State Government concerned. The institutional mechanism put in place at the Centre, State and district levels helps States to manage disasters in an effective manner. As per Disaster Management Act, 2005, the National Disaster Management Authority (NDMA) has the responsibility for laying down policies, plans and guidelines for disaster management for ensuring timely and effective response to disaster.

Further, as per the DM Act, 2005 National Disaster Response Force (NDRF)

has been raised for the purpose of specialized response to a threatening disaster situation or disaster. The general superintendence of NDRF is with NDMA. NDMA has also issued guidelines on various cross cutting themes for effective disaster management such as Medical Preparedness and Mass Casualty, Psycho-social support, Incident Response System, National disaster Management Information Communication system etc. NDMA has also issued guidelines for preparation of State Disaster Management Plan (SDMP) in 2007. As per para 7.2.1 of the National Policy of DM, 2009, “The National Executive Committee (NEC) will coordinate response in the event of any threatening disaster situation or disaster. While disaster specific guidelines will be formulated by NDMA, NEC may give directions to the concerned Ministries/Departments of the Govt. of India (GoI), the State Govt and the State Authorities regarding measures to be taken by them in response to any specific threatening disaster situation or disaster.”

(c) In the case of June, 2013 disaster in Uttarakhand, 14 teams of NDRF were deployed for immediate rescue and relief operations. Apart from this, a Member of NDMA was entrusted the task of coordinating with all the agencies concerned during the disaster response phase. He has further been entrusted with the additional responsibility of assisting and advising the Uttarakhand government in preparation of rehabilitation, reconstruction and rebuilding of the ravaged areas.

NDRF rescued 9321 persons and retrieved 142 bodies. In the Helicopter crash that took place, 9 officials of NDRF lost their lives.

#### **Initiative to modernise police forces**

400. SHRIMATI JAYA BACHCHAN (a) whether Government has taken any initiative to modernise the country's police forces;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government has consulted the States on the issue, if so, the details thereof; and

(d) if not, the reasons therefor?